

ITEM NO.1

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

IA No. 154256/2018 - CONDONATION OF DELAY IN FILING

IA No. 154257/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 09-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Kapil Sibal, Sr. adv.
Mr. Mihir Desai, Sr. adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nizam Pasha, Adv.
Mr. Adit Pujari, Adv.
Mr. Raghav Tankha, Adv.
Ms. Aprajita Jamwal, Adv.
Mr. Mihir Joshi, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Mukul Rohatgi, Sr. adv.
Mr. Maninder Singh, Adv.
Ms. Kanu Agrawal, Adv.
Ms. Devanshi Singh, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Deepanwita Priyanka, AOR

Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

The parties are at liberty to file written note(s)/written
submission(s) within one week from today.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)